

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.1245/96

dt. 28-10-96

Between }

Dakarapu Venkateswara Rao : Applicant

and

1. The Chief Post Master-General  
Andhra Pradesh Circle  
Abids, Hyderabad-1

2. Post Master General  
Visakha Ptnam Region  
Visakhapatnam-3

3. The Superintendent  
RMS 'V' Division, Dept. of Posts  
Visakhapatnam-1

: Respondents

Counsel for the applicant

: MP Chandramouli  
Advocate

Counsel for the respondents

: K. Ramuloo  
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

9/29/96

## Judgement

Oral order (Per Hon. Mr. H. Rajendra Prasad, Member(Admn)

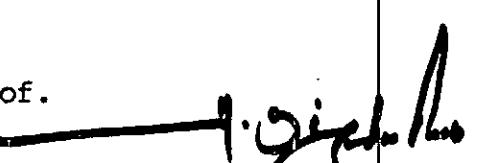
Heard Sri Janardhan Rao (for Sri M.P. Chandra Mouli) on behalf of the applicant and Sri K. Rama Prasad (for Sri K. Ramuloo) for the respondents.

1. It is seen from Annexure-II and III to the OA that the case of the applicant was considered for appointment in relaxation of normal recruitment rules during the year 1994. His name was stated to have been entered in the waiting list. The applicant is not aware of further progress in the case since no order of appointment has yet been received by him.

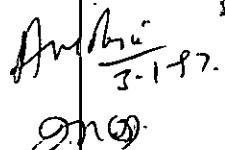
2. It is considered adequate to dispose of the OA at the admission stage with a direction to Respondent-1 to intimate to the applicant the exact current position of his candidature in the waiting list. This may be done within 45 days from today.

3. The contention of the applicant in para-6(b) on page-4 of the OA (regarding one K. Moshee, S/o K. John) may also be kept in view while taking any further action/decision regarding his appointment.

4. Thus the OA is disposed of.

  
(H. Rajendra Prasad)  
Member(Admn.)

Dated : 28 October, 1996  
Dictated in Open Court

  
Amulya  
3-197  
On 60

OA, 1254/96.

Copy to:-

1. Chief General Manager, Telecom A.P. Circle,  
Doorsanchar Bhavan, Hyderabad.
2. The Secretary, Department of Telecommunications,  
Union of India, New Delhi.
3. Director General, Telecommunications, New Delhi.
4. One copy to Mr. K. Venkateswara Rao, Advocate,  
CAT, Hyderabad Bench, Hyd.
5. One copy to Mr. K. Bhaskar Rao, ADDL, CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

for Mr. K. Venkateswara Rao (m) (A)

KKU,

57/197

I COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD  
MEMBER (ADMN)

Dated: 28-10-1996

OSDER ~~JUDGMENT~~

~~W.A./R.A/C.A. No.~~

~~O.A. NO. 1259/86~~

~~Admitted and Interim Directions  
issued.~~

~~Alloved.~~

~~Disposed of with directions~~

~~Dismissed.~~

~~Dismissed as withdrawn.~~

~~Dismissed for default.~~

~~Ordered Rejected.~~

~~p.v.m.~~ No order as to costs.

केन्द्रीय प्रशासनिक विविकारण  
Central Administrative Tribunal

प्रेषण/DESPATCH

13 FEB 1997

HYDERABAD BENCH

Mr. copy of 13/2/97